

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF WIN TRENDZ EXIM PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	WIN TRENDZ EXIM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25-7-2005
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72100MH2005PTC155043
5.	Address of the registered office and principal office (if any) of corporate debtor	Khar Lotia Palace 1st Floor, Linking Road Khar West, Mumbai, Maharashtra, India, 400052
6.	Date of closure of Insolvency Resolution Process	11th August, 2025
7.	Liquidation commencement date of corporate debtor	11th August, 2025 i.e. date of receipt of the copy of the order dated 8th August, 2025 for liquidation of the corporate debtor from the NCLT Registry
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Anil Seetaram Vaidya Registration No.: IBBI/IPA-002/IP-N00067/2016-2017/10145
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Plot No.107, Survey no. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune- 411038. Email: anilvaidya38@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Plot no. 107, Survey no. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune- 411038. Email: anil.wtepl25@gmail.com
11.	Last date for submission of claims	10th September, 2025
Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of WIN TRENDZ EXIM PRIVATE LIMITED on 11th August, 2025 i.e. date of receipt of the copy of the order for liquidation of the corporate debtor dated 8th August, 2025 from the NCLT Registry. The stakeholders of WIN TRENDZ EXIM PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 10th September, 2025 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. (Anil Seetaram Vaidya) Liquidator Date: 13-8-2025, Place: Pune		